

THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 374 দিশপুৰ, বুধবাৰ, 4 ছেপ্টেম্বৰ, 2019, 13 ভাদ, 1941 (শক) No. 374 Dispur, Wednesday, 4th September, 2019, 13th Bhadra, 1941 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 4th September, 2019

No. LGL. 42/2004/151.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 26th August, 2019 is hereby published for general information.

ASSAM ACT NO. XV OF 2019
(Received the assent of the Governor on 26th August, 2019)
THE ASSAM TAXATION (ON SPECIFIED LANDS)
(AMENDMENT) ACT, 2019

AN

ACT

further to amend the Assam Taxation (On Specified Lands) Act, 1990.

Preamble

Whereas it is expedient further to amend the Assam Taxation (On Specified Lands) Act, 1990, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act XII

of 1990

It is hereby enacted in the Seventieth Year of the Republic of India as follows:-

Short title, extent and commencement

- 1. (1) This Act may be called the Assam Taxation (On Specified Lands) (Amendment) Act, 2019.
 - (2)It shall have the like extent as the principal Act.
 - (3)It shall come into force at once.

section 3

- Amendment of 2. In the principal Act, in section 3, after sub-section (2A), the following new sub-section (2B), shall be inserted, namely :-
 - "(2B) Notwithstanding anything contained in subsection (1), no tax shall be levied under sub-section (1) in respect of green tea leaves grown or bought by the tea estates for a period of three years on and from the 1st January, 2019."

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6